

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD

MA. NO. 806/2000  
IN  
OA. No. 205/1999

Between

Date: 21-9-2000

1. K. Chandramouli  
2. K. Lakshminarayana  
3. L. Premchandra Reddy  
4. K. Prabhakar Reddy

Applicants

And

1. The Secretary, Min of Personnel, Public Grievances and Pensions, Dept of Personnel and Training, New Delhi.
2. The Chief Secretary, Secretariat, Saffabab GAO, Dept, Secretariat, Hyderabad.
3. Sri Rajat Bhargava, IAS, District Collector and Registrar, Anantapur.
4. Sri Rajat Kumar, IAS, Dy. Commissioner of Commercial Taxes, Abids Division, Hyderabad.
5. Sri G. Ashok Kumar, IAS, Officer on special Duty O/o the Commissioner of Land Revenue, Nampally Hyderabad.

Respondents

Counsel for the Applicants  
Counsel for the Respondents

Mr. N. Ram Mohan Rao  
Mr. BN. Sharma, Sr. CGSC  
Mr. VV. Anil Kumar, Govt. of  
A.P.  
Mr. Sastry and Srinivas  
R-4 and R-5

CORAM:

THE HON'BLE MR R. RANGARAJAN : MEMBER : (ADMN)  
THE HON'BLE MR BS. JAI PARAMESHWAR : MEMBER : (JUDL)

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THE TRIBUNAL MADE THE FOLLOWING ORDER

Heard Mr K. Abhinand, Mr. Jacob, Srinivas and Sastry for rival parties R-4 and R-5 called absent.

The applicants have filed this MA to amend the prayer made in the OA by including the impugned letter dated 13-6-2000 issued by the R-2.

The applicants have filed OA Challenging the rules, IAS (Regulation of Seniority) xw xma rules, IAS 1987 in regard to the year of allotment and pray for a direction to the respondents that they may be allotted the year of allotment as 1989.

The impugned order now proposed to be included by the MA was issued in compliance with the directions issued by this Tribunal in OA 205/99. The proposed amendment does not in any way relates to the reliefs claimed in the OA, and also the facts on the basis of which reliefs are claimed in the OA.

The applicants if so advised may file a separate OA challenging the impugned letter dated 26-5-2000.

Hence we do not find any merits in the MA and the MA is dismissed.

Deputy Registrar